

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 04**  
**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

Capri Global Capital Ltd.

.... Petitioner/Applicant

v.

Value Infratech India Pvt. Ltd.

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (Liq.)**

**Order delivered on 21.09.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the IRP

Mr. Rishabh Jain, Adv.

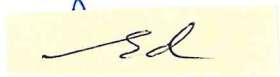
**ORDER**

**IA-4512/2022**

Notice of the application to the non applicant.

List the matter for hearing on 28.09.2022.

  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

21.09.2022  
Ritu Sharma